

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 176/TL/2024**

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Parli Transmission Limited for implementation of 400 kV line bay at 765/400 kV Parli (New) S/s for interconnection of RE project through "Regulated Tariff Mechanism" (RTM) mode.

Date of Hearing : **12.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Petitioner : POWERGRID Parli Transmission Limited (PPTL)

Respondents : Maharashtra State Electricity Distribution Company Limited and Ors.

Parties Present : Ms. Reeha Singh, Advocate, PPTL  
Shri Abhijit, PPTL  
Shri Deeraj Kumar, PPTL  
Shri G. Vijay, PPTL  
Shri Ranjeet Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission license for implementation of the 400 kV line bay at 765/400 kV Parli (New) S/s for interconnection of the RE project through "Regulated Tariff Mechanism" (RTM) mode. Learned counsel further submitted that CTUIL had given its recommendations for the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003.

2. The representative of Respondent, CTUIL confirmed that it has already issued its recommendations for granting a transmission licence to the Petitioner.

3. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies/comments, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**